

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).27841/2010

M/S PFIZER LTD.

Petitioner(s)

VERSUS

STATE OF UP AND ANR
(With prayer for interim relief)

Respondent(s)

Date: 07/02/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. P.V. Dinesh,Adv.

For Respondent(s)

Mr. Mohan Pandey,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner is present.

Nobody for the respondents.

The office report reveals that the respondent No.2
has already filed the counter affidavit.

Affidavit in proof of dasti service has not been
filed by the learned counsel for the petitioner in respect of
the respondent No.1. He seeks two weeks' time to do so.
Time, as prayed for, is granted to him, as last chance.

List again on 7.3.2011.

(M.K.HANJURA)
Registrar

rd